97

RAM NIWAS MIRDHA): Si I beg to lay on the Table-

I. A copy (in English at I Hindi) of the Ministry of Home Afl is Notification S.O. No. 449(E), dat I the 29th August 1973 under sub-se ion (3) of section 139 6 the Border 5 curity Force Act, 1968. [Flaced in Libr y. See No. LT-6135/73.1

II. A copy (in English as I Hindi) of the Cabinet Secretariat (De artment of Personnel and Administrat e Reforms) Notification (L.S.R. No. 12) dated the 19th November, 1973, publicing a coro Government Notification G.S.R. No. 433(E), dated tl 9th October, 1972. [l'laced in Libr; y. See No. LT-5973/73.]

Report (1971) f Tariff Co: mission on Fair Prices of Jute-Based an-Felt-Based Linoleum

THE DEPU Y MINISTEI IN THE MINISTRY OF INDUSTRIAL DEVELOP-MENT (SHRI PRANAB MU HERJEE): Sir, I beg to ay on the T ble a copy (in Hindi) of the Report (171) of the Tariff Commission on the Fa Prices of Felt-Based Iute-Based and Linoleum. [Placed in Library, See No. Γ -6055/73.]

COMM TTEE ON REPORT OF THE PUBLIC UNDERTAKI GS

SHRI U. N. MAHIDA (Gi arat): Sir, I beg to lay on the Table a ppy of the Forty-second Report of the Comittee on Public Undertakings (1973-74) on action taken by Government on the recommendations contained in the Twe th Report of the Committee (Fifth Lok Sabha) on Food Corporation of India.

CALLING ATTENTION TO / MATTER OF URGENT PUBLIC IMPC :TANCE

Reported Cancellation of Lar: Number of Suburban Trains in Bc 1bay

SHRIMATI SUMITRA G. ULKARNI (Gujarat): Sir, I beg to call the attention of the Minister of Railways to the report-

ed cancellation of a large number of suburban trains in Bombay causing great inconvenience to commuters in that city.

THE MINISTER OF RAILWAYS (SHRI L. N. MISHRA): Sir, the running of suburban trains in the Bombay area of the Central Railway has been affected as a result of the 'Work-to-rule' movement resorted to by some of the Signal & Telecommunication staff who have either not been attending to the rectification of of signal and telecommunication equipment or have been taking excess time for their rectification. Late running of trains has been reported due to these incidents and also cancellation of trains on the Suburban sections of the Central Railwav.

From the 27th of November, 1973 upto the 11th of December, 1973, an average of 14 pairs of trains have been cancelled daily out of 371 pairs of Suburban trains run daily on the Central Railway representing less than 4%.

I have already referred to this agitation which was started by the Indian Railway Signal & Telecommunication Staff Association who served no notice as such on the various Railway Administrations though an indication was received that a 'work-torule' movement will be started by the members of the Association from 27-11-1973 if their demands were not met.

With the commencement of the agitation by the Signal & Telecommunication Staff, there has been a steep increase in the incidence of Signal & Telecommunication failures which have risen from a previous average of 5 to 6 a day to about 26 per day.

Once a point or signal failure occurs, trains cannot be received at or despatched from stations on signals, and time-consuming processes for movement of trains have to be followed causing delays. In the intensively worked Bombay Suburban Sections where trains are run at very close intervals of 3 to 5 minutes, a set-back of this nature upsets take links completely and trains inevitably g t cancelled.

The 'work-to-rule' agitation has taken the shape of incidents where staff have not turned up on duty to rectify defects in [Shri L. N. Mishra].

the night on the plea that their duty was completed during the day. Delays in rectification of defects/failures are also occurring in the category of Signal Maintainers. Depending on workload they fall in 'excluded', 'essentially intermittent' or 'continuous' categories.

Calling Attention

They also get overtime when they work more than the duty hours, according to Hours of Employment Regulations. At some stations, they have left the work at 17.00 hours, where a generator is to be looked after, on the plea that they would not work beyond 8 hours although the staff have been so long classified as 'essentially intermittent' according to Homs of Employment Regulations.

The Indian Railways Signal and Tele-Staff Association communication sents only one category out of a large number of categories on the Railways. In the circumstances, the Railways have accepted a policy for many years of recognising only such a union as is composite and represents all categories in one class of workers, namely, the non-gazetted or the gazetted and have refrained from granting recognition to categorywise associations.

A 7-point charter of demands was received which was carefully examined. One of the demands regarding monetary benefit on the same lines as for the Permanent-way staff in the case of certain 'breakdowns' or accidents affecting normal running of trains, which had already been sponsored by one of the recognised Federations has been examined and accepted and orders were issued to the Railways. regards strength of Signal Maintenance Staff, individual Railways are continually assessing workloads, taking into account factors like local conditions to see if any increase is necessary.

I have also personally met a number of people and tried to understand their problems. An Hon'ble Member of this House, Shri Anand Narayan Mullah has taken keen interest in the matter and I hope with his assistance and co-operation, some solution would be found out.

Here I once more appeal to the staff concerned to withdraw the agitation wherever they have started, particularly in view of the fact that one of their main demands regarding 'breakdown' allowance has been conceded. I hope Hon'ble Members will also join me in this appeal.

[Mr. Deputy Chairman in the Chair.]

SHRIMATI SUMITRA G. KULKARNI: Sir, for the past more than a week or so, every day nearly forty or fifty suburban trains are being cancelled. According to the statement made by the Minister just now, it also works to twenty-eight. In Greater Bombay, where the people are mostly dependent on suburban trains, this is causing a tremendous hardship. There cannot be two opinions about this. Sir, these suburban trains were already crowded and people were clamouring for more and more suburban trains. But in spite of increasing them, the railway authorities have gone to the length of cancelling them. This has further added to the acute situation

Now, the hon. Minister has said that the go-slow tactics and the work-to-rule tactics of the Railway Telecommunication and Signal staff is causing delay and because of this, this cancellation is taking place. He also says that on the 27th of November this information had come to them. I only ask: Why was such a long time taken? After all, the mere demand of this Telecommunication and Signal staff is not the only reason. There are deeper reasons and we will have to go into them.

Now, as he says there was a 7-point charter. One of them is the monetary demand, to which he has agreed. But then the remaining six are essentially nonmonetary demands, And we understand that they are fairly reasonable demands also. If you agree to such things and examine them, then we can avert this kind of crisis. Re-scheduling of this type was also done in Indian Airlines and the Government is insisting that the Indian Airlines should follow this re-scheduling. Similarly, here the railway men are asking for it and we may probably look into the matter and agree to it. My saying is that we should not have imaginary approach to such problems. Lakhs and lakhs of people are undergoing unprecedented hardship, and the authorities have displayed

a deplorable lack of concern by adopting a rigid posture I ask: Have they developed any soplistication about handling such situations? I teel sad about this. Formerly, at least the people used to listen to these grievances. But in this case, I feel sorry that our hon. Railway Minister probably has not ersonally bothered. If he had looked into this, I am sure, Sir, we could have easily averted this crisis.

I have got smc specific questions to ask: I will go very slowly.

One question is. What are the real reasons behind this strike and go-slow people? Secondly, tactics to the e when will thee stopped and cancelled trains be restarted? Thirdly, how much loss of 11 enues have the Railways suffered consequant to these cancellations of so many trains? Fourthly, when such a vast suspension was being contemplated, I would like the hon. Minister to inform the House and the Chairman whether the Railways made any alternative arrangements in consultation with other transport agencies. You will agree with me that the Western and Central Railways' action of cancellation has affected so many offices, so many industri's and the Government of Maharashtra. I ould like to know whether they held any dialogue with these agencies and the Government of Maharashtra because her are responsible servants of the public and they should have taken care about it. My fifth question is: Will the hon. Minister agree to set up a high-powered committee of the Members of Parliament in which no railway authority should be there to vitiate out minds, to enquire into repeated cancellations of the trains? After all, we would like to assist the Railways.

MR. DEPUTY CHAIRMAN: Please wind up now.

SHRIMATI SU MITRA G. KULKARNI: The last question is this. I understand that the Junior Chambers of Juhu from Greater Bombay have submitted a report to the Railway Minister about the rapid rail transit system in the suburban section of Western Railway whereby the railways will save 30% of the travel time and reduce overcrowd ng by one-third. It will increase the number of trains by 150 without any extra cost. This report is lying with the hon. Minister. Will the hon. Minister examine it? The next question 15 . . .

to a matter of Urgent Public Importance

MR. DEPUTY CHAIRMAN: No more.

SHRI L. N. MISHRA: It is very difficult for me to say anything at this stage about the real reason of the agitation. It is not confined to the suburban trains of Bombay. Of course, luckily Madras and Calcutta have not been affected. In Bombay, the total number of suburban trains 15 about 1243 every day. Out of these 30 or 40 trains have been affected. As I said earlier, it is less than even 4 per cent. About making alternative arrangements, I may say that it is not possible because the trains have to be cancelled at the last moment when they get delayed. As I said earlier, the signal and telecommunication failures have increased. In such cases trains have to be piloted which causes eight to ten minutes' delay at every affected station and ultimately the delay comes to one or two hours. This results in upsetting rail links and the trains have to be cancelled at the last moment.

About the third grievance, as I said earlier, the monetary part of it has been negotiated. The other demand is about uniforms. There are 7 demands and I think all these demands are matters of negotiation. I will not say that all the deriands are justified. The main question is that we cannot discuss these problems category-wise. There are 700 categories of railway employees. If we negotiate with one category, it will not be the end of the trouble Therefore, I have been appealing and today again I appeal that we should have one Federation of Railwaymen. Unless there is one Federation, these problems cannot be attended to effectively. We want these problems to be worked out. We are very serious and keen to meet the demands of the Railwaymen. But the main question is: With whom to talk? There is a multiplicity of unions and if I come into agreement with one union, the other unions give notice of strike or work-to-rule or of some kind of agitation. That is the main difficulty. The multiplicity of unions is the main [Shri L. N. Mishra].

There are exterior considerations which I do not want to mention at this stage. This particular year has been chosen when our economy is passing through a crisis and when we are having a difficult food situation in Maharashtra, Rajasthan and Gujarat. Taking advantage of this aspect of the situation, some political parties try to make some capital out of it. I will appeal to Mrs. Kulkarni not to think that the Railway Administration has failed to talk to them or that all their demands are genuine or that we are not attending to them. We want to meet them. but as far as possible, it should not have any repercussion on other categories of employees. And I hope, Sir, that if Mr. Mulla will succeed-I have every reason to believe that we will succeed today-in a day or two, this agitation should end. This is my feeling.

Calling Attention

SHRIMATI SUMITRA G. KULKARNI: What is the loss of revenue?

SHRI L. N. MISHRA: That figure is not available with me.

SHRIMATI SUMITRA G. KULKARNI: It should be available.

SHRI L. N. MISHRA: Not necessary.

MR. DEPUTY CHAIRMAN: Shri Nawal Kishore.

श्री नवल किशोर (उत्तर प्रदेश): श्रीमन, मिश्र जी ने जो यह मौजदा गो-स्लो ग्रौर वर्क टु रूल का आन्दोलन चल रहा है सिगनल्स ग्रौर टेली कम्यनिकेशन वर्कर्स के बीच श्रीर रेलवे मिनिस्ट्री के बीच में, उस के बारे में बहुतसी बातें बतायी। श्रीमन्, दिक्कत यह है कि मुझे ऐसा लगता है कि मिश्र जी की कोशिश के बाद भी ग्रभी पूरी तरह से मिनिस्टी पर उन का कंट्रोल नहीं हो पाया है क्योंकि भ्रभी कुछ दिन हुए तब भी इस पर कुछ विवाद हुम्रा था मौर तब भी <mark>श्राप ने कहा था कि हम कदमू उठा</mark> रहे हैं...

श्री एल० एन० मिश्रः सात रोज पहले ही कहा था। सात रोज में क्या होता है?

to a matter of Urgent Public Importance

श्री नवल किशोर: ग्राप के पास इत्तला 24 नवम्बर को म्रा गयी थी। 17 दिन हो गये हैं। तो जैसा कि श्रीमन्, श्रीमती कुलकर्णी जी कहा कि यह भी एक कारण है कि ग्राप ने टेन्स को कैन्सिल किया । श्राप की ट्रेन्स जो देर से ग्राती हैं उस का भी यह एक कारण है। मगर केवल यही कारण नहीं है। ऐसा लगता है कि भ्राज रेलवे में इन्डिसिप्लिन बढ रहा है। उसके बारे में ग्राप क्या ठोस कदम उठाने वाले हैं? स्राप की श्राशायें ग्रौर इच्छायें तो बहुत ग्रच्छी हैं श्रीर हम भी चाहते हैं कि पूरा भारतीय रेलों के लिए एक ही लेबर फेडरेशन हो जाय, इस में हम श्राप के . साथ हैं, लेकिन इस के लिए ग्राप ने क्या किया? भ्राप ने इस के लिए ग्रभी तक क्या कदम उठाये? ग्राप ने कहा कि पोलिटिकल पार्टीज भी इस में इंटरस्टेड होती हैं। मुझे पता नहीं कि म्राप क। इशारा किवर था, जिन पोलिटिकल पार्टीज का इस हाथ होता है उन में कोई तो भ्राप की जेब में हैं ग्रौर किसी ने ग्राप के साथ गठबंधन कर रखा यह है कि ग्राप के साथ उन की साठगांठ भी होती है ग्रौर झगड़ा भी होता है। तो मैं इस सिलसिले में ग्राप मे दो तीन बातें जानना चाहता हं। ग्राप ने जो उन की डिमांड्स थीं उन में से एक दो को स्वीकार भी किया है। मै यह बात मानता हु कि जो उन की सात डिमांड्स है उन में कुछ जस्टीफाइड होंगी श्रीर कछ ग्रनजस्टी-फाइड होंगी। इसलिए मैं यह चाहता हुँ कि उनकी जो डिमान्डस आप को

Calling Attention

माननी हैं, उस की श्राप को पहले ही मान लेना चाहिए। होता क्या है कि शुरू में तो ग्राप बहत मजबती दिखाते हैं श्रीर बाद में ग्राप खड़े से गिर पडते हैं। तो इसना ग्रसर दूसरी युनियन्स पर अच्छा नहीं पड़ता है, स्रीर लोग समझते हैं कि कुछ सख्ती दिखाओं तो सरकार झुक जायेगी। तो मैं चाहता हं कि इन नजदूरों की जो डिमांड्स ऐसी हैं कि जिन के बारे में श्राप समझते हैं कि वह हम को माननी ह या ग्रागे चल कर उन को मान लेंगे ग्राप, ग्रच्छा है कि ग्राप उन को पहले ही∖मानलें। नम्बर एक। नम्बर दो यह कि ग्रगः श्राप चाहते हैं डिसिप्लिन उन में हो तो भ्राप को उन की मांगों पर विचार करने के साथ साथ इस बात पर भी जोर देना होगा कि ग्राप के एडमिनिस्टेशन में, ग्राप के मंत्रालय में भी ग्रनुशासन रहे। क्योंकि दिक्कत यह है कि जैसा कि ग्राप ने बताया कि जो जनता है, जो इन ट्रेन्स चलती है उस को ही सब से ज्यादा मुसीबत होती है। न तो इस में सिगनलमैन का कोई नकसान है श्रीर न किसी ग्रीर का। ग्राप को जरूर थोडा सा मेंटल टेंशन होता है श्रीर कुछ नहीं . . 🏬 **

श्री एल० एन० मिश्र: थोडा नहीं बहुत टेंशन होता है।

श्री नवल किशोर: लेकिन खाने पीने में कोई कमी नहीं होती, लेकिन जो जनता है उन को ट्रेन्स नहीं मिलतीं। तो मैं चाहता हू कि श्राये दिन यह जो हो रहा है यह समाप्त हो। हम श्राज समाजवाद की तरफ बढ रहे हैं। समाजवाद तो जब श्रायेगा तब श्रायेगा, हम तो उस के ही इंतजार में बैठे है, लेकिन यह जो हडतालें बढ़नी चली जा

रही हैं उस से ऐसा लगता है कि समाजवाद इन हड़तालों के जिरये से ही, इस रास्ते से ही आने वाला है हिन्दुस्थान में। ऐसा हमारे कुछ साथी भी मानते हैं। तो आप को जो कुछ करना हो उस को आप जल्दी करिये, और दूसरे, जैसा कि आप खुद भी कह चुके है कि कुछ सेक्टर्स ऐसे हैं कि जहां ट्रेन्स का लेट होना अनिवाय सा हो गया है उस की तरफ भी आप . दें ताकि ट्रेन्स लेट न हों। यही मुझे आप से कहना है।

श्री एल० एन० मिश्र: नवल किशोर जी की बहुत सी बातों से मैं सहमत हुं, जहां तक ग्रन्शासन की बात यह ठीक है कि उसका स्रभाव हो गया है ग्रीर यह दर्भाग्य की बात है ग्रीर उसी के कारण यह सब चीजें हो रही हैं। यह बात नहीं है कि रेलवे में काम करने वाले लोगों की हालत ग्राज ही खराब हो गयी हो। ग्रभी भी जितने सरकारी कर्मचारी हैं उन में सब से ज्यादा ग्रच्छे ढंग से यह लोग रहते हैं। वन म्राफ दी बेस्ट इंप्लाईज रेलवेज के हैं। वहां एक स्वीपर को भी 346 रुपया मासिक तनस्वाह मिलती है। इस देश में बतलाइए कितने परिवार ऐसे हैं जिनकी 4200 रुपये की ग्रामदनी है। तुलनात्मक दुष्टि से देखें तो रेलवे कर्मचारियों की ग्राज ग्रच्छी हालत हैं लेकिन इसका मतलब यह नहीं कि उनमें कुछ और सुधार नहीं होना चाहिए। जैसा वह कहते हैं कि कपड़े मिलने चाहिएं । यह हमें मान्य है । उन्हें कपडे देंगे. ओवरकोट देंगे, रेन कोट देंगे, जरसी देंगे लेकिन यह सब एक दिन में तो नहीं हो सक ता। हजारों लोग हैं जिन्हें देना है। उनके लिए योजना बनाई गई है। सिद्धांत: हम उनकी मांगें मानने को तैयार है ,

[श्री नवल किशोर] सात मांगों में से दो-तीन मांगें ऐसी हैं जिन को हम पूरी कर सकते हैं भ्रौर तीन-चार ऐसी हैं जो वर्तमान श्रवस्था में नहीं कर सकते। हो सकता है उचित हो लेकिन हालात भी तो ठीक हों जबिक ग्राज के हालात ठीक नही हैं। रेलवे में घाटा चल रहा है। लोगों का विश्वास इससे घटता चला जा रहा है। दिक्कतें बढ़ गई हैं। नवल किशोर जी कहते हैं कि हम उन पर काब पाने की कोशिश नहीं कर रहे हैं। मैं बतलाना चाहता हूं उसके लिए पूरा प्रयास कर रहे लेकिन मैं यह भी बता देना हं कि हमें तब तक सफलता नहीं मिलेगी जब तक हमें कुछ राजनीतिक दलों का सहयोग न मिलें। बहुत सी जगहों पर राजनीतिक मांगें हैं।

Calling Attention

जहां-जहां पहले दिक्कते थीं वह दूर हो गई हैं स्रौर कुछ जगहों पर दूर करने की कोशिश की जा रही है। इस्टर्न रीजन में धनबाद-झरिया से कोयला स्टील मिलों में जाने लग गया है। पावर की हालत भी ठीक हो गई है। कुछ परेशानी हमारी रह गयी है। कोयला लोडिंग की बात ग्राप रहे हैं। यह इस्टर्न रेलवेज में थी अब सबरबन श्रीर सैन्ट्रल रेलवेज में मैं यह भी कहना चाहता हूं कि लोको-मैन भी हमें परेशान कर रहे नवल किशोर जी भी बार-बार कहते है श्राप झुक जाते हैं। इसमें झुकने की बात नहीं है समझौता करने की बात है समझौता करने पर दोनों को ग्रागे बढ़ना पड़ता है। 12 तारीख को उन्होंने हड़ताल वापस ली श्रीर 13 तारीख को हमने समझौता किया। पहले हमने कहा था कि हड़ताल वापस लें तब हम समझौना करेंगे। 12 तारीख को

उन्होंने हड़ताल वापस ली भीर 13 तारीख को समझौता किया जो भी मांगें हैं उनमें से एक-दो को छोड़कर हमने श्राश्वासन दिया है। बाकी को पूरा कर लिया है। एक-दो इंडिविजुअल केसिज श्रगर वहां पड़े हुए है तो मेरे नोटिस में लाए जाएं मैं उनको देखूंगा। मैं लोकोमैन से भी श्रपील करूंगा कि वे इनको न दोहराएं। श्रगर वे हड़ताल करने की बात करेंगे तो इससे देश का बड़ा नुकसान होगा। मैं श्रौर ज्यादा नहीं कहना चाहता हूं।

to a matter of Urgent

Public Importance

मैं सिर्फ इतना ही कहना चाहता हूं कि कैटगरी-वाइज जो यूनियन्ज की मांग है वह हमें मान्य नहीं है। जहां तक फैंडरेशन की बात है हमने उसके लिए कदम उठाए हैं। दोनों फैंडरेशन्स से कहा है कि वे बात करें। दोनों की बातचीत के बाद मैं भी तैयार हूं। फंचाइज करना है, वोट कराना है यह दिक्कत की बात है। फिजिकल वैरिफिकेशन हो सकती है इसके लिए हम तैयार हैं। जो लोग यह समझते हैं कि ग्राई० एन० टी० यू० सी विंग...

SHRI NIREN GHOSH (West Bengal): Who said physical verification? You are giving misleading information.

श्री एल० एन० मिश्र: ग्रगर ये समझते हैं कि नेशनल फैडरेशन ग्राफ रेलवे मैंन ग्रीर ग्राई० एन० टी० यू० सी० को प्रोटैक्शन देने की कोशिश कर रहे हैं मैं कहता हूं हमारा दिमाग साफ है। कांग्रेस हो, जनसंघ हो या कोई इसरी पार्टी हो जिसकी ताकत ऐसी है कि उसके हाथ में यूनियन है तो हमें कोई एतराज नहीं है। हम काम लेना जानते हैं।

to a matter of Urgent Public Importance

SHRI MONORANJAN ROY (West Bengal). Sir, I am extremely sorry to hear this. On the 2 th of November also Mr. L. N. Mishra s. id in this House the same thing that there should be only one federation. I threw a challenge to him. I told him to ask his federation, creation of the Congress, the National Federation of Railwaymen, to wild up and let there be only one feder tien the original federa-

Calling Attention

SHRI KISHORE NAND BHATT (Madhya Prades 1): Sir, a point of order. The information which the hon. Member is giving is slightly misleading and incorrect. As a matter of fact, the birth of the National I deration of Indian Railwaymen was as a result of the merger of two railway fercustions, namely, the All India Railwayr en's Federation and the Indian Nationa Railway Workers' Federation. It was a a result of the merger of these two organisations that the National Federation of Judian Railwaymen into existence.

(Interruptions)

MR. DEPUT' CHAIRMAN: It is all right. You have made your point. Mr. Monoranjan Ro-, please carry on. I am sorry, our Larn d friend Mr. Bhatt knows little about thee things. He knows very well how this National Federation came into being. I do not like to go into that, I threw a challenge and requested Mr. Mishra to ask 'our own Federation, National Federation, to wind up. Let there be one Federation and every Railwayman must have the ight to be a member of that Federation and they must have the right to elect their own leadership. Then we shall find that all the category-wise unions will not exist. They will all merge into that Federation. Now-a-days, unfortunately, the situation is that the Federation officials are in the pockets of the Railway Board. I am very constrained to say so. I did not like to mention all these things but Mr. Mishra has provoked me to say like that. That is why these category-wise unions have come into being in order to vertilate their own pressing and very burning grievances.

Sir, Mr. Mishra told me categorically when I asked him about the grievances and the chain of demands of loco man as to when they will be implemented. He told: "From 1st of December". What are the demands that have not been implemented? So far as loco men are conhe has mentioned, in today's papers we find that 24 hours' notice has been given; in one paper 86 hours' notice is mentioned. It is unfortunate that Mr. Mishia has put in now today and he brought the question of some political parties. I do not know which political parties he means excepting his own party. Even in that National Federation of Railwaymen, does not Mr. Mishra know that in Dhanbad when they were going to have a conference, gangsters went to break that conference in order to capture . .

MR. DEPUTY CHAIRMAN: What about suburban trains in Bombay?

SHRI MONORANJAN ROY: Yes, Sir, I am coming to that. Mr. Mishra has raised all those points. I am sorry. Now he is in complete control of the Railway Board and as Minister, whatever he did during that loco strike and at the end of it, he is not in a position to do now. Whatever the Railway Board will say, he will have to do that. And we are sure that so long as this Railway Board will exist, the Railwaymen will never be able to live in peace. It is not possible. Sir, in Bombay . . .

MR. DEPUTY CHAIRMAN: You have to wind up.

SHRI MONORANJAN ROY: ... some trains were cancelled in Calcutta. In Bombay and in Calcutta, local trains must be increased. Apart from the question of cancellation of the trains, the existing trains are not sufficient to carry the number of passengers from the suburbs. Suburban trains must be increased. Unless these are increased, the condition of the passengers will continue to be miserable. They come hanging on the doors and in an extremely dangerous condition. So many lives are lost of these passengers who go to their duties in Calcutta or in Bombay. There are a number of cases. So I request him to consider that matter also.

(Shri Monoranjan Roy).

My last point is, what about this question of the Railwaymen who are known as Loco Running Staff. Why is it . .

Calling Attention

MR. DEPUTY CHAIRMAN: That is out of the purview of your Calling Attention.

SHRI MONORANJAN ROY: That is why I give him warning in advance to immediately settle the assurances you gave on those issues which were settled and whether you have implemented them and if not to implement those immediately which vou agreed.

MR. DEPUTY CHAIRMAN: Yes, Mr. Minister.

SHRI L. N. MISHRA: He has raised a number of general problems but about the suburban problems he has not raised any. I will however take this opportunity of reiterating because he has perhaps created some confusion. About locomen I have stated on a number of occasions that whatever assurances have been given, at whatever understanding has been arrived at, whatever agreement has been made, with the labour have been implemented in both letter and spirit and I underline the expression letter and spirit.

SHRI NIREN GHOSH: How do you say that when you have not. . .

SHRI L. N. MISHRA: Please don't disturb.

MR. DEPUTY CHAIRMAN: You kindly listen to the Minister's answer.

SHRI L. N. MISHRA: You are talking through your hat; you do not go into the facts. This is an agreement reached by me and it is my personal responsibility to see that whatever assurances been given to the railwaymen are implemented. I have gone casewise, pointwise and I have found that all the assurances have been implemented. In the case of a few individuals if it has not been implemented you must realise this is a vast organisation and it is just possible that some 50, 60 or even a 100 cases might have been left out and their case has not been

listened to. But let them write a letter to me and will personally go into matter. As I said earlier, in Rail Bhavan I have set up a special cell for evaluation and implementation of all my assurances assurances of General and also the Manager and others. Whatever assurances have been given by the Government will be implemented no matter what complications and implications there might be. We are not backing out and we shall not I would only appeal to the back out. locomen not to be mislead by this kind of people's propaganda ill-informed publicity.

to a matter of Urgent

Public Importance

MR. DEPUTY CHAIRMAN: K. C. Panda.

SHRI NIREN GHOSH: You are going back upon your words and you are.

MR. DEPUTY CHAIRMAN: I called Mr. Panda.

SHRI K. C. PANDA (Orissa): For the last two months the country has been faced with this problem and the hon. Minister is giving the same reply he wants only one union in the Railways. I believe the labour portfolio has shifted a little and I doubt whether these two Ministries have got any co-ordination.

SHRI I.. N. MISHRA: We have full co-ordination.

SHRI K. C. PANDA: If they had coordination then I believe with all the power in their hands they could have solved this problem much earlier instead of allowing the sufferings of the people to get aggravated. I want to know from the Minister what made the authorities to stop all the trains in one day from Puri, as you know, is a place of pilgrimage and there is a lot of floating population, with people coming and going. But all of a sudden without any notice in the beginning of this month trains from Puri were stopped including local trains used by office-goers and small traders. If all this was due to the prob lems faced by the Railways why not these problems solved by the officials of the locality?

SHRI I N MISHRA: Sin, there have been problems in the Eastern Railway and in the North Eastern Railway and other Railways a so arising out of the agitation by the signal and telecommunications staff. I have a ready stated that apart from the suburl in trains to which this calling attention motion relates there have been problems, and I hope when the signal and telecommunications staff call off their ag tation the situation will improve. It is a fact that a lot of harassment and inconvenience have been caused to the travelling public.

श्री जगटम्बी प्रसाद पादव (बिहार): मैं माननीय रेल मत्री जी का ध्यान श्रीमति कलकर्णी जी के दो प्रश्नों की स्रोर फिर से दिलाना चाहता हं। क्योंकि मैं पहले से ही जानता था कि वे उनका जवाब नहीं देंगे। उन्होंने पहली तां रेवन्य लास की बात उटाई थी और दसरी, इन सारी चीजों के बारे में एक पालियामेंटरी कमेटी की मांग की थी। तो मैं इन दोनों बातों की तरफ फिर से माननीय मंत्री जी का ध्यान दिलान। चाहता हं ऋौर ग्राशा करता ह कि वे इनका जवाब देंगे।

तीसरी बात मैं यह जानना चाहता हं कि ग्रापने ं फैडरेशन की बात उठाई है कि कोई एक फैडरेशन हो। लेकिन जब तक डिफंक्ट यनियनें पावर में है ग्रीर ग्राप उत्तरा फिजिकल केशन्स नहीं करते कि कौन मेजोरिटी में हैं ग्रौर जिस को ग्राप करने के लिए तैयार नहीं है, नहीं कोई इस काम में ग्राप को रोकता है, तब तक ग्राप यह दावा नहीं कर मकते हैं कि ग्राप इस काम को करने के लिए तैयार है। यह काम **नहीं** करते तक ग्राप जो कैटिगरीजवाइज तक ग्राप रिप्रेजेन्टेशन लेकर स्राते हैं उनकी बात जो डिफंक्ट यनियनें नहीं मनेंगे? नही होता ग्रगर उनका काम 8-17 RSS/ND/73

इसके बीच का सल्यशन फिर क्या होगा? यह ध्यान दिलाने का प्रस्ताव बम्बर्ड की रेल से सम्बंधित ग्रवश्य है, लेकिन, जैसा ग्रापने स्वीकार किया है. ग्रान्दोलन के कारण सम्पूर्ण बहुत सी गाडियां रदद करनी पडी। श्रापने कहा कि बम्बई में एफेक्ट गडा. लेकिन मैं कहता हं श्रौर भी जगह एफेक्ट पड़ा ग्रौर कलकत्ते में भी एफेक्ट पड़ा। 4-5 तारीख को वहत बडी लगन थी. लेकिन बम्बई से बारातें कलकत्ता नही पहुंच सकी श्रौर कलकत्ते की लडकियां जो शादी करने के लिए तैयार थी उनकी शादी नहीं हो सकी। यह एफेक्ट सभी जगह बराबर पड रहा है। इस एफेक्ट को ग्राप कितने दिन में रिमव करंगे।

Public Importance

एक बात ग्रापने कही कि श्री ग्रानन्द नारायण मल्ला मीडिएट कर रहे मैं जानना चाहता हं कि वे स*र*कार के विहाफ पर मीडिएट कर रहे कर्मचारियों विहाफ पर के कर रहे है, कर्मचारियों ने कछ स्रधिकार दिया हैं उनको या ग्रापने जिसके कारण वे इस तरह की बातचीत कर रहे हैं? ग्रापकी रेजीम में कितनी गाडियों को बन्द करने की नौबत ग्राई इसका लेखाजोखा ग्रापने नहीं दिया है। ग्राप इसके तो ग्रांकडे दीजिए।

श्री एल ० एन ० मिक्ष: सारे देश में कितनी गाडियां केंमिल हुई उसका श्रांकडा मेरे पास नहीं है; माननीय मदस्य कहेंगे तो मैं वह श्रांकड़ा सदन की मेज पर रखदंगा। जहां तक मुल्लासाहब का सवाल है, उनको न सरकार की तरफ ग्रधिकार दिया गया है, न कर्म-चारियों की तरफ से ग्रधिकार है। वे इस सदन के माननीय सदस्य हैं। उनके पास टेलीकम्युनिकेशन **ग्र**ौर सिंगनल के लोग गए थे। उन्होंने

श्री एल. एन. मिश्री हमसे कहा कि इनकी बात सून लो। मैंने कहा कि फारमली तो मैं नहीं सून सकता हं क्योंकि फेडरेशन की ग्रोर से नहीं ग्राए, लेकिन ग्राप मेम्बर श्राफ पालियामेंट है, किसी को लाएंगे तो उनसे मिल लेगे। इनफारमली कल या परसों बात हुई थी। वे मेम्बर, स्टाफ से बात कर रहे हैं।

Calling Attention

पालियामेंटरी कमेटी जहां तक बनाने की बात है, उसकी ग्रावश्यकता मैं नहीं समझता हं। कन्वेन्शन कमेटी भी परपारमेंस को देखती है और उसमे बहुत से माननीय सदस्य हैं।

इस सब में कितनी राणि का नकसान हुन्ना। उसका ग्रांकडा मेरे पास नहीं है । बह मैं सदन की मेज पर रख दंगा। केवल सबर्वन ट्रेन्स की वात नहीं है, काफी नुकसान हुआ है। जो लोकोमन की हड़ताल हुई तो उससे 12 करोड रुपए का न्कमान हो गया। ग्रव जो चीजें हो रही हैं उनमे काफी न्कसान हो रहा है, हमारी माली हालत काफी खराब हो रही है। यह छिपाने की बात नहीं है। मैं मुल्क को विश्वास में लेना च।हता हं, सदन को विश्वास में लेना चाहता हं ग्रौर कहना चाहता हं कि रेलवे की माली हालत काफी खराब हो गई है ग्रनशासन भंग करने के कारण।

माननीय सदस्य कहते हैं कि जब एक फेडरेशन नहीं है तो ग्राप किससे बात करेंगे। एक माननीय कहा कि हम नेशनल फेडरेशन की एकतरफी करते हैं। हम कोई एकतरफी नहीं करते। हमने खाली यह कहा कि दोनों में से कोई भी, जिसकी ताकत हा, आ जाय। जगदम्बी जी से भी मैं कहूंगा कि उनकी पार्टी एकाएक

मजदरों [!] के मंच पर उभरी है श्रौर ग्रजमेर बीकानेर डिविजन पर गडबड़ में उनकी पार्टी का भी हाथ है। नीरेन घोष से मैं कहंगा कि अनबाद श्रीर झरिया में कोयले की लढ़ान में जो ढिलाई चल रही है उसमें उनकी पार्टी का हाथ है। इसीलिए मैंने कहा है कि लेफ ट एडवेन्चरिज्म श्रौर राइट रिएक्शन की जब तक ये हरकतें चलती रहेंगी मुझे शक है कि मुझे शान्ति मिल सकेगी।

to a matter of Urgent

Public Importance

श्री जगदम्बी प्रसाद यादव : डिफ-न्क्ट यनियन का चुनाव क्यों नहीं कराते।

श्री एल० एन० मिश्रः हम तैयार हैं, कर। दीजिए।

श्री जगदम्बी प्रसाद यादव: श्रापको रोकता कौन है?

SHRI NIREN GHOSH: I refute it, he is making an incorrect statement.

SHRI N. H. KUMBHARE (Maharashtra): There has been a tendency on the part of the railwaymen to resort to direct This is not only one such incident; several such incidents have taken place in the past. And my impression is that the problem is not of having one single organisation which is representing the entire workers in the railway. I do not think that that is the real problem. Even if there are category-wise organisations, that will not come in the way of resolving the dispute. But so far as the law in force is concerned, I think the Railway Administration does not submit to the industrial law in force. Now here is dispute. Seven demands are there. Out of the seven demands only one demand is stated to have been conceded. Six demands have not so far been conceded. You want to have negotiations; you are having negotiations. All right. But if the negotiations do not bring out satisfactory results, what next? Therefore, may I know specifically from the hon'ble Minister whether there is any machinery to resolve the dispute: There are ways and means to resolve the dispute. Why do

117

you not refer to adjudication? You say the demands are unjustified while the workers say they are fully justified. Who will resolve the dispute. If you refer the dispute to a bitration or adjudication let them do to: That is the fundamental of reso ing industrial disputes. Therefore, I should like to know this method is not being followed in the Railways. And hav tell you that if they resort to any such direct action, if they go on strike, in that case the strike will also be declared illegal and they can be dealt with. But I cannot understand Everything that they your confention. want to do is through negotiations. Therefore, to be specific what is the hitch to refer the dispute to adjudication?

SHRI L. N MISHRA: Sir, hon'ble Member 14 referred to demands I do not want to so into details of the I do not know whether he has received a copy of the demands. If he goes into it there are many demands which cannot be conceded because they are not one category of employees. railwaymen are departmental people. So far as the financial side is concerned, it has more or less been looked into by the Pay Commission. And we have accepted the recommendations of the Pay Commission in toto and it is not possible to go beyond the recommendations of Pay Commission at this stage.

About referring the dispute to adjudication, we have no such intention. haps the hon'ble Member knows that there is a much next like the J. C. M. standing machine which goes into the problems of employees. I would again request him o e thing So far as Signal and Tele on munication staff concerned, I mink the solution sight. The hon'lle Member should have some patience and I hope this problem will be solved and the dispute will end.

श्री योगेन्द्र शर्मा (विहार): महोदय के बयान से यह स्पष्ट है कि रेलवे

सेवा में जो व्यवधान है उससे हम सब चिन्तित है, मंत्री महोदय भी चिन्तित है, सब जानते हैं। प्रश्न यह है कि ये व्यवधान क्यों होते है। क्या यह बात सही है कि कैटेगरी युनियंस जो मैकडों की संख्या में बन गई है वह खुद इस बात का सकेत है, इस बान का इज़हार है कि जिन यनियनों को मान्यता मिली हुई है, जिनमे श्राप बात करते है वे मजदूरों की कैटेगरीज को रिप्रजेन्ट नहीं करतीं। ग्रन्यथा क्यों कैटेगरी यनियन बन गई। जब मैकडों की संख्या में कैटेगरी यनियम बन गई तो रेलवे सेवा में व्यवधान न हो। इस द्प्टि से क्या यह ग्रावश्यक नही हो जाता कि कैसे मजदूरों से कलेक्टिव बारगेनिंग की मंशीनरी तैयार की जाए? हम समझते है कि सही मानों में कलेक्टिव बारगेनिंग की मञीनरी खत्म हो गई श्रीर जब तक हम इस समस्य। का समा-धान नही निकालेंगे ये गडबडिया होती रहेंगी। मंत्री महोदय का यह स्राशय बहुत अच्छा है कि एक यूनियन हम चाहते है। लेकिन केवल ग्राशय से कोई काम नहीं होता। बहत से कारण हैं जिनकी वजह से एक यूनियन नहीं बन पाती। ऐसी हालत में क्यों नहीं हम इस उसूल पर चलते कि जब तक वह ग्राशय पूरा नहीं होता कि हर एक इडस्ट्री में एक युनियन हो तब तक श्रंतरिम श्रवधि में मजदूरों को विश्वास जिस युनियन का हो उसमे म्राप बात करें। कलेक्टिव बारगेनिग की यह बनियाद है। श्राप इसकी श्रवहेलना करेंगे तो हम नहीं समझते हैं कि इस संकट से देश भ्रौर यात्रियों को श्राप बचा सकते हैं।

श्री एल० एन० मिश्रः मिद्धान्ततः तो माननीय सदस्य से मैं सहमत हूं।

SHRI N. G. GORAY (Maharashtra): Su, the Minister has repeatedly suggested that there should be one union as a sort policy with the Railway of accepted But I would like to Ministry. out that for the last 20 years there have been two organisations of -- railwaymen-more than one-and the Railway Ministo talk to them. try had never refused Why is it that they are talking of one now so far as organisation people are concerned? Just now my friend said that because the negotiations machinery has failed, because it has not been sufficiently responsive, the category-wise unions have come up, and most probably they will multiply if this partipolicy is not changed. So, what does the Minister feel-whether he feels that the negotiations machinery is not up to the mark or he feels that it not be possible unless there is one single organisation of all tailwaymen in India? Another question that I would like to ask of him is that repeatedly he has said that so far as locomen are concerned, he has given them some assurance. if he really wants to cut down hours of work to ten, will it not be necessary for the Railway Ministry lay down more lines at points where the 10-hour period will be over and to build for them places of rest, etc.? Will it be possible for the Railway Ministry to do this throughout India within the stipulated time, or will it take a much longer period? If it is going to take a much longer period to enforce this 10-hour work, then I think you should be modest and you should be frank with the House and say that it will take a lot of time; that though your policy is to cut it down to 10 hours, in order to implement it fully, a period longer than stipulated will be necessary.

SHRI L. N. MISHRA Mt. Gorav is correct. Thave never said that I am going to implement this 10-hom work overnight. I only stated in this House the other day that from the 1st of December, 10-hour work for the locomen will be introduced. Already a beginning has been made and it has been made applicable to mail and express, trains. So far as completion is concerned, it is, of course, going to take a long time. not as long as the Miabhoy

Tribunal said, i.e. 8 years, but it will take three to four years. As Mr. Goray said, there are physical difficulties. cannot overcome them and complete the whole thing overnight. But a beginning has been made in the implementation of About collective barthe 10-hom work. union and other gaining, representative things, I have been already expressing my tears that a number of railwaymen confidence have perhaps lost then they do not find it comfortable to go through these two federations. That is why I have been telling, let there be one For that if any physical verifederation. fication or anything like that is necessary, I am prepared for it. I am not going to show any special favour to any organi-I am interested in industrial sation. I am interested in the economic development of the country and this cannot be achieved unless there is peace in the transport system, especially the Railways.

SHRIMATI SUSHILA SHANKAR \DIVAREK\R (Maharashtra): Sir, about 14 lakhs are on an average people travelling by the Western Railway suburban trains and about 12 Jakhs of people travelling by the Central Railway suburban trains every day. And this traffic is ever on the increase. cially now, as the rates of taxes have gone up and there are mile-long queues for the buses, the railways are the only means of travel which the common man can resort to. Even during the normal time, trains were being cancelled, or they used to run behind schedule, putting the travelling public to a lot of inconvenience. The average cancellation roughly used to come to about 10 to 12 trains per day. So the issue of cancellation of trains is not new to the Railway Ministry. But last week this cancellation of trains reached the alarming magnitude of almost 50 to 60 trains per day on each line. And the most surprising part of it is that the major part of this cancellation of trains is almost during the peak hours when men, women and school children are in a desperate hurry to reach their destinations in time. This makes train travelling an terrible task. There is a lot of jostling and people even run the risk of meeting with accidents. People have to

a lot of tension by hanging on the foot-Even in the ladies' compartment board. you see the sar e plight. The Minister said that as ther is a lacuna in the rule, ar mevitable. It is cancellations plained that ther is a gap of a few minutes between one shift hands over and the next shift takes over. But the gap is always increasing. Why has the railway department paid to attention to remove this lacuna and set the matters right? Why have no steps I er taken to rediess the grievances of the passengerstension is causel, a lot of meonvenience is caused, to the travelling public and they always run the risk of meeting with fatal A lot of accidents during train journey inconvenience is caused to the public by trains stopping midway for indefinite periods, by trains running behind dule. And no responsible radway official is in a position to give information of arrival and departure of trains. And to make the matters worse, the Railway Police is brought to keep the angry mobflocking the railway station master's office When there is basic for information. discontent prevailing amongst a particular section of the staff, why was no attention paid to their demand for having proportionate working nours? Why were not given work-bad facilities similar to those of the other permanent staff of the railways? Today we have reached a stage where because of the policy of the staff millions of other innoworking-to-rule, cent commuters are put to suffering. Why did not the Railway Ministry act swiftly to avoid this difficulty? If the Railway Ministiv had acted promptly, all this tension, all this inconvenience, caused travelling public could have been avoided and the innumerable number of working hours lost by the commuters waiting for tracs ould have been saved. Will the honon-able Minister appointing a committee to assist him in looking into these matters?

SHRI L. N. MISHRA: As I have already said, no natice has been served, no strike notice has been served, nor any such kind of indication given to us formally by any of the organisations of the locomen, signal and telecommunication people. Whatever information we have, we have go

it through independent sources, not through the organisations. As regards appointment of a committee I have already said that we have no such intention. hardships, there are no regards Much inconvenience and hardopinions. caused to the travelling ship has been public as a result of this sudden dislocation all over the country.

MOTION RE APPOINTMENT OF A MEMBER OF LOK SABHA FO THE JOINT COMMITTEE ON THE PLANTA-TIONS LABOUR (AMENDMENT) BILL, 1973

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA): Sir, I move—

"That this House recommends to Lok Sabha that Lok Sabha do appoint a member of Lok Sabha to the Joint Committee of the Houses on the Pantations Labour (Amendment) Bill, 1973, in the vacancy caused by the resignation of Shri Madhu Limaye from the membership of the said Joint committee, and communicate to this House the name of the member so appointed by Lok Sabha to the Joint Committee."

The question was put and the motion was adopted.

REFERENCE TO STRIKE NOTICE BY TEXTILE WORKERS IN DELHI

MONORANJAN ROY SHRI Bengal): Sir, in yesterday's newspapers and also in today's newspapers I found that in three textile mills in Delhi, viz. DCM (Silk Unit), Swatantra Bharat and Ayodhya Mills, the workers went on one day's token protest strike and they have given notice for a continuous strike right from 17th of this month. There was a strike of all these mill workers which were taken over by the Government and the settlement was that the wages of the workers for 26 days when they went on strike would be paid by the respective mill-owners. Now that the mills, taken